

Single Bench

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) NO.386/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 7th August, 2017, 10.30 A.M

Name of the Company		IFGL Refractories Ltd -Vs- Neelachal Ispat Nigam Ltd	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) KANISHK KHETAN, ADV
 2) KIRAN SHARMA, Pcs.

PETITIONER

Kanishk Khetan
7/8/17.

07.08.2017 – C.P. (IB) No. 386 / KB / 2017 – IFGL Refractories Ltd. –
Versus- Neelachal Ispat Nigam Ltd.

ORDER

Ld. Lawyers on behalf of the Operational Creditor is present.

The Operational Creditor has submitted that on issuance of a notice, the Corporate Debtor approach the Operational Creditor and there is every likelihood that the matter will be settled. Hence, prayed for some time before admission of the Instant Application. Heard, Prayer is allowed.

Fixed on 10th of August, 2017.

(MANORAMA KUMARI)
MEMBER (J)